IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
IB/143/ND/2023
IA-1466/ND/2026

IN THE MATTER OF:

Union Bank of India ... **Applicant**
(Erstwhile Corporation Bank)

Versus

Mr. Sanjay Agarwal ... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 12.08.2026

CORAM:
SH. ASHOK KUMAR BHARDWAJ **SH. ATUL CHATURVEDI**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENT:
For the Applicant :
For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1466/ND/2026: Service report not filed. Issue fresh notice to Respondent/Personal Guarantor returnable on 11.09.2026. It goes without saying that a copy of the IA/Report shall be enclosed with the notice. The Applicant undertakes to serve the notice upon the Respondent through all modes, including e-mail, and file an affidavit/proof of service within one week. List on **11.09.2026.**

Let a copy of this order be sent to the Chairman, Union Bank of India, to inquire that how and why the steps were not taken for service of notice upon the Personal Guarantor in terms of the order dated 09.04.2026.

Let a copy of this order also be sent to IBBI to ensure that IPs who are given assignments under IBC take all steps in terms of the provisions of law, as in this matter, for a long period of four months, no steps were taken to serve notice upon the Personal Guarantor.

Sd/-
(ATUL CHATURVEDI)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Iqraa/Vishal